

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 595 OF 2022

**IN THE MATTER OF:**

**SARITA SINGH**

**.....APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS**

**.....RESPONDENT(S)**

**INDEX**

<b>S.No.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
<b>1.</b>	<b>AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 IN COMPLIANCE OF THE ORDER DT. 19.08.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI</b>	
	<b>ANNEXURES</b>	
<b>2.</b>	<b>COPIES OF THE GPS PHOTOGRAPHS ANNEXED HEREWITH AS ANNEXURE R-1</b>	

**THROUGH COUNSEL**



**BHANWAR PAL SINGH JADON**  
**STANDING COUNSEL FOR STATE OF U.P.**

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

Ph: 9639286572

**DATE: 26.10.2025**

**PLACE: NOIDA**

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 595 OF 2022

IN THE MATTER OF:

SARITA SINGH

.....APPLICANT

VERSUS

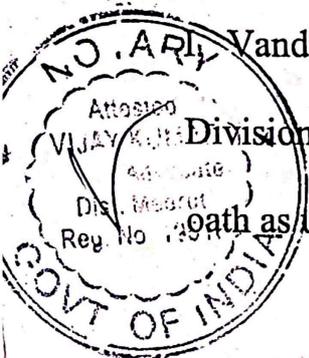
STATE OF U.P. & ORS

.....RESPONDENT(S)

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 IN COMPLIANCE

OF THE ORDER DT. 19.08.2025 PASSED BY THE HON'BLE

NATIONAL GREEN TRIBUNAL, NEW DELHI



Vandana aged about 36 years D/o Jagdish Chand, presently posted as Divisional Forest Officer, Meerut, U.P., do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

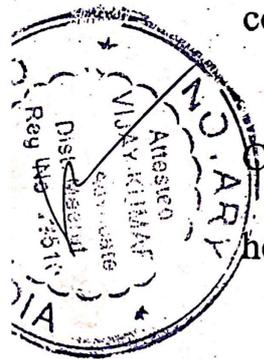


Parikshitgarh, Tehsil Mawana, District Meerut was conducted on 15.10.2025 by the officials of the Revenue Department and Forest Department, in the presence of the learned Amicus Curiae.

6. That during the said inspection, it was observed by the Forest Department that in compliance with the Hon'ble Tribunal's order dated 15.01.2024, plantations were carried out during 2024–2025 over approximately 1.00 hectare of land (out of 37.6991 ha in Khasra No. 569 mi. and 14.3499 ha in Khasra No. 572 mi.) that was neither waterlogged nor marshy and found suitable for plantation. The plantations are presently in good condition.

Copies of the GPS photographs evidencing the same are enclosed herewith as **Annexure-1**.

7. It is further submitted that for the conservation and restoration of the said land in Village Nangla Gosai (recorded in revenue records as non-forest land in the name of the lake) falling under the State Wildlife Barasingha Sanctuary (formerly Hastinapur Wildlife Sanctuary), an "Integrated Management Plan for Nangla Gosai Wetland" had been prepared.



2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

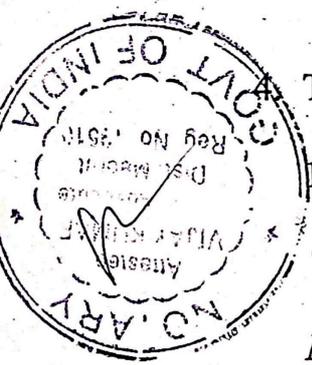
**I. BACKGROUND OF THE MATTER**

3. That in the present matter, the grievance of the applicant is regarding illegal encroachment by 107 families over the lake area situated in the wildlife sanctuary in the area of Nangla Gosain, Block Parikshitgarh, Tehsil Mawana, District Meerut damaging the biodiversity and the environment of the lake and wildlife sanctuary.

That the above captioned matter was last listed for hearing on 19.08.2025, wherein the Hon'ble Tribunal directed as under:

*"12. Respondent no. 2 – DFO, Meerut and respondent no. 4 – District Magistrate, Meerut are directed to file further reports giving all requisite details regarding implementation of the action plan for utilization of the above-mentioned land (which was made free from encroachment), along with photographs/video clips in support thereof, within two months."*

5. That in compliance with the aforesaid order of the Hon'ble Tribunal, a joint inspection of the site located in Village Nangla Gosai, Block

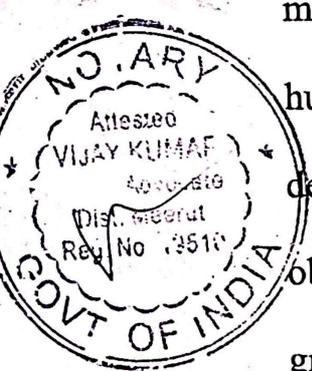


8. That upon comparison with the said plan, the Forest Department observed that after removal of encroachments, naturally grown wild grasses have started regenerating in the lake and marshy areas, creating a natural habitat for wildlife. At present, any form of human intervention in the area does not appear desirable. It would be appropriate to keep the area under minimal human input and intervention, maintaining an undisturbed and untouched ecosystem for some time.

9. That since the area falls within the Hastinapur Wildlife Sanctuary, it is classified as ecologically highly sensitive. That continuous patrolling and monitoring are being carried out by the Forest Department to minimize human interference and restore natural conditions, enabling the area to develop as a suitable natural habitat for wildlife. As a result of regular observation and patrolling, natural regeneration of local vegetation and grass cover has been noticed, indicating restoration of ecological balance.

10. Therefore, at present, the Forest Department continues with similar patrolling and monitoring activities to preserve the natural condition of the area and ensure its continued suitability for wildlife conservation.

11. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.



*Lo*  
DEPONENT

VERIFICATION

Verified at Meerut. on this 26 day of October, 2025, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*Lo*  
DEPONENT



Certified that the VANDANA D/osh JADISH chand  
Resident of DIVISION of Forest officer  
identified by Meerut (U.P.)  
is from the content of this affidavit  
document on and before me self  
(Meerut)  
26-10-2025 Attested by [Signature]



 **GPS Map Camera**

**Nagla Gusai, Uttar Pradesh, India** 

22gg+23h, Nagla Gusai, Uttar Pradesh 250406, India

Lat 29.027731° Long 78.025114°

15/10/2025 03:07 PM GMT +05:30









 **GPS Map Camera**



**Nangla, Uttar Pradesh, India**   
22jf+qxq, Nangla, Uttar Pradesh 250401, India  
Lat 29.031878° Long 78.026017°  
15/10/2025 02:52 PM GMT +05:30